

Recd 27/9/94

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

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Original Application No.419/94.

THIS THE 21ST DAY OF SEPTEMBER, 1994.

HON'BLE MR. JUSTICE B.C. SAKSENA, VICE-CHAIRMAN.
HON'BLE MR. K. MUTHUKUMAR, MEMBER (ADMN.)

1. Mohmmad Shakib Khan, S/o. Shri M. S. Khan, R/o. 27-A/1 Gupta Niwas, Naranpur, Prayag, District Allahabad.
 2. Vimal Kumar Malviya, son of Sri I.D. Malviya, resident of 85, Suryakiran Apartments, Phase-I, Bodella, Vikaspuri, 2 Block, New Delhi.
 3. Ku. Rashmi Saxena, d/of Shri Prayag Narayan, R/o. Flat No.7391, Sector 8- Pocket 10, Vasant Kunj, New Delhi.
 4. Ravindra Kumar Dwivedi, son of Shri Lalji Dwivedi, R/o.of Village and Post office Pairapur, Dist. Mirzapur.
 5. A.K. Singh, Son of J.P.Singh, r/o. Vill. Nadihar, P.O.Rajgarh, Dist.Mirzapur,U.P.
- : : : : : Applicants.

BY ADVOCATE SHRI G.D.MUKHERJI. Vs.

1. The Union of India, through the Secretary, Ministry of Grievances and pension, Department of Personnel and Training, New Delhi.
 2. The Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi through its Secretary.
- : : : : : Respondents

BY ADVOCATE SHRI SATISH CHATURVEDI.

O R D E R (Oral).

JUSTICE B.C. SAKSENA, VICE-CHAIRMAN.


We have heard the learned counsel for the parties. The learned counsel for the parties agreed that the facts and pleas

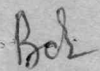
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raised in the present O.A. were also raised and considered in the order dated 20-5-1994 passed in O.A. No.166/94 V.P. Shukla & another Vs. Union of India & others and 23 other connected cases. We accordingly dismiss the O.A. for the reasons and observations made by us in our order dated 20-5-94 in O.A. No.166/94 V.P. Shukla & another (Supra). The said judgment ^{will} form part of our order in the present case. _{Boe}

2. Shri G.D. Mukherjee, learned counsel for the applicant, however, submitted that since by an interim order passed in the O.A. the respondents were directed to receive the applications of the petitioners on the ground of eligibility regarding the age and number of attempts till further orders, it is indicated that pursuant to the said order, the applications of the applicants were entertained by the respondent No.2 and the applicants have also been permitted to appear in the examination. The learned counsel for the applicants, therefore, urges that we may direct the respondents to declare the results of the examination of the applicants of the Civil Service Examination 1994 (Preliminary). We find that an application for vacation of the interim order was also filed along with the counter affidavit by the respondents. The O.A. was listed for final hearing along with other bunch cases, but due to the illness of the learned counsel for the applicant this O.A. could not be taken up on that date. In view of the fact that the O.A., for the reasons indicated, is dismissed summarily, it would not be appropriate to direct the respondents to declare the result of the Preliminary Examination of Civil Services 1994 of the applicant. The request is rejected.


(K. MUTHUKUMAR)
MEMBER (ADMN.)


(B.C. SAKSENA)
VICE-CHAIRMAN.

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